Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting NC-V held on 22.05.2008

The Meeting No. 08/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 22.05.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. B.B.Bharti, Director	R.O, TC, Noida
3.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 8/84-ALC3/2008 MEETING DATE : 22.05.2008

Case No.:37/4/84-ALC3/2008		Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Approved
HQ File :01/84/050/00065/AM09/		Lic.No/Date:0510216254 12.02.2008	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/13/08-09/Hosy. dated 21.05.2008 in partial modification of its earlier decision as detailed below: -

ľ	Export Product	Import	ltem		Qty. allowed per Pc of
					export product
	Ladies 100% cotton woven	100%	cotton	broken	2.38 Sq.Mtrs./Pcs.
	jacket (with broad collars)	twill fat	oric.		
	(Style No.103038)				

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side."

Case No.:1/8/84-ALC3/2008	1	Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Approved
HQ File :01/84/050/00102/AM09/		Lic.No/Date:3010055016 13.02.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been taken first time in NC as online agenda case. The Committee observed that firm have not given the solid content of Natural Rubber Latex and Synthetic Rubber Latex in absence of which requirement of inputs cannot be computed. However, after detailed deliberations in consultation with the representatives of technical authorities present in the meeting, it was decided to ratify the Advance authorization issued in this case as detailed below: -

- (1) The items of import at S.No. 1, 2 and 3 may be allowed as applied by the firm;
- (2) The items of import at S.No. 4 and 6 may not be allowed;
- (3) The items of import at S.No. 5, 7, 8, 9,10, 11 and 12 may be restricted to 14% of FOB value within the overall CIF value in this A/A in terms of licence in terms of General Note for Textiles at S.No.5.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

TIO File 101/94/050/0005/ A MOO/	
3	Defer Date: 19.06.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/documents called for from firm is still awaited. It was therefore decided to await the same and defer the case for re-listing on 19.06.2008.

Case No.:2/8/84-ALC3/2008	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:8/84-ALC3/2008	Status: Rejected
		22.05.2008	

	HQ File :01/84/050/00103/AM09/	RLA File :30/24/040/00053/AM08/	Lic.No/Date:3010055042 14.02.2008	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case applicant firm have no justification for asking higher and two different range of denierage for the import item at S.No. 1 and 2 i.e Acrylic Fibre (1.5 D to 3.5 D and 3 D to 5 D). I of General note for Textiles, the Denierage should be specifically spelt out. In view of this, Committee decided to reject the case.				
	RLA may take suitable consequential action	n accordingly.		

Case No.:17/4/84- ALC3/2008	Party Name:MICROYARNS FLOCKS PVT.LTD .	Meet No/Date:8/84- ALC3/2008 22.05.2008	Status: Rejected				
HQ File	RLA File :05/24/040/00879/AM08/	Lic.No/Date:0510216480	,				
:01/84/050/00045/AM09/		15.02.2008					
Decision: The Con	vecision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case applicant firm have not given the quality						

of Flocks. Further, they have also not given the exact use of import item at S.No. 2 and 3 in the export product. The specific name of Softner has been mentioned. In view of this, Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:7/50/84-ALC3/2007	Party Name: VSSM VARSO BELTS PVT LTD.,	Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Rejected			
HQ File :01/84/050/00384/AM08/	RLA File :04/24/040/00382/AM08/	Lic.No/Date:0410094061 27.02.2008				
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case applicant firm have failed to furnish the information/documents called for by NC in its meeting held on 27.03.2008, in absence of which, the requirement of inputs cannot be computed. Hence, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.						

Case No.:33/4/84-ALC3/2008		Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Rejected
HQ File :01/84/050/00061/AM09/		Lic.No/Date:0710056251 05.03.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that description of export is very generic. Further, firm have not given specification/Size/Justification of the export product i.e Bag. They have also not given drawing/design/ calculation sheet to justify the requirement of imports. In view of this Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly

Case No.:3/8/84-ALC3/2008	Party Name:GLOBAL FASHIONS INTERNATIONAL	Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Approved
HQ File :01/84/050/00104/AM09/	RLA File :05/24/040/00931/AM08/	Lic.No/Date:0510217526 07.03.2008	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

- (1) The import item at S.No.1, 2 and 3 may be allowed as applied for with accountability clause;
- (2) It has been observed that in the export product No.2 firm have mentioned 'Dark blue red' whereas in the import item at S.No.2, the colour of Lace has been mentioned 'Purple'. In view of this Committee decided to advise R.A to check the colour of the Lace in each import items and impose relevant colour on the export side.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:25/4/84-ALC3/2008	1	Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Deferred
9	HQ File :01/84/050/00053/AM09/		Lic.No/Date:0310465794 19.03.2008	Defer Date: 19.06.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/documents called for from firm is still awaited. It was therefore decided to await the same and defer the case for re-listing on 19.06.2008.

	Case No.:40/4/84-ALC3/2008	1	Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Deferred
10	HQ File :01/84/050/00068/AM09/		Lic.No/Date:0310465607 19.03.2008	Defer Date: 19.06.2008
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/documents called for from firm is still awaited. It was therefore decided to await the same and defer the case for re-listing on 19.06.2008.

Case No.:5/8/84-ALC3/2008		Party Name:SAS INTERNATIONAL,	Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Approved
	HQ File :01/84/050/00106/AM09/	RLA File :04/24/040/00379/AM08/	Lic.No/Date:0410094649 20.03.2008	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case with 5% wastage on import item as detailed below: -

Export Product Export Qty. Import Item Qty. allowed

50% Silk 50% 200	00 Kgs. 50% Silk 50%	2100 Kgs				
Cashmere Blended	Cashmere Blended					
Shawls/Scarves/Mufflers	Yarn					
& Made-ups						
The R.A shall be advised to tak	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.					

Case No.:6/8/84-ALC3/2008	Party Name:SAS INTERNATIONAL,	Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Rejected		
HQ File :01/84/050/00107/AM09/	RLA File :04/24/040/00381/AM08/	Lic.No/Date:0410094650 20.03.2008			
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given blend ratio of each item of the export product, in absence of which requirement of inputs cannot be computed. In view of this Committee was constrained to reject the case.					
RLA may take suitable consequential actio	n accordingly.				

Case No.:8/8/84-ALC3/2008	Party Name:SHILPA LEATHERS	Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Deferred		
HQ File :01/84/050/00109/AM09/	RLA File :07/24/040/00848/AM08/	Lic.No/Date:0710056640 27.03.2008	Defer Date:05.06.2008		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the similar case of the firm wherein norms have been fixed by NC.					
It was therefore decided to defer the case for re-listing on 05.06.2008.					

Case No.:9/8/84-ALC3/2008	Party Name:WILLIAM GOODACRE & SONS INDIA PVT.LTD.,	Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Rejected	
HQ File :01/84/050/00110/AM09/	RLA File :10/24/040/00205/AM08/	Lic.No/Date:1010029186 27.03.2008		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given bifurcation in the Qty. of rolls and cut sizes (Natural/Bleached) in the export and import item. In view of this Committee was constrained to reject the case.				
RLA may take suitable consequential action accordingly.				

	Case No.:7/8/84-ALC3/2008			Party Name:SRF LIN	MITED		Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Approved
	HQ File :01/84/050/00108/AM09/		RLA File :04/24/040/	RLA File :04/24/040/00396/AM08/		Lic.No/Date:0410094885 28.03.2008		
11	Decision: The Committee considered the case present in the meeting decided to ratify the advar		. •	•		•	ftechnical authorities	
	Export item	Export Qty.	Import item		Qty. allowed			
15	Dipped belting fabric (EE) synthetic	_		strial yarn (1000 ve)	418000 Kgs.			
	fabrics of polyester		V.P.Latex		26000 Kgs			
	1000 Denier and		Resorcinol		2800 Kgs			
	above		Formaldehyde		4000 Kgs			
			bond/CASA Bo	agent (Grill ond Vulcabond-	2000 Kgs			
	E) E) In the description of import item No. 2, the word "Dry" may be deleted. The R.A. shall be advised to take necessary action subject to compliance of other usua conditions.							

16	Case No.:15/8/84-ALC3/2008	Party Name:CHARMS DESIGNS PVT.LTD,	Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Rejected		
	HQ File :01/84/050/00116/AM09/	RLA File :07/24/040/00880/AM08/	Lic.No/Date:0710056696 31.03.2008			
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that description of export is very generic. Further, firm have not given specification/Size/Justification of the export product i.e Bag. They have also not given drawing/design/ calculation sheet to justify the requirement of imports. In view of this Committee was constrained to reject the case. RLA may take suitable consequential action accordingly					

Case No.:4/8/84-ALC3/2008	Party Name:SWAN SILK PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2008	Status: Approved
		22.05.2008	

	HQ File :01/84/050/00105/AM09/				Lic.No/Date:0710056771 03.04.2008	
	Decision: The Committee considered the case present in the meeting decided to ratify the advantage.					nt papers and in consultation with representatives of technical authorities detailed below: -
17	Export item Export Import item Qty.		Import item		Qty. allowed	
	100% Mulberry Natural Silk Fabrics & Made-ups	4600 Kgs	100% Mulberry yarn (Twisted &		6325 Kgs.	
	The R.A. shall be advised to take necessary action subject to corusual conditions.			n subject to co	mpliance of other	

	Case No.:21/8/84-ALC3/2008		Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Deferred
18	HQ File :01/84/050/00122/AM09/		Lic.No/Date:0410095119 07.04.2008	Defer Date:19.06.2008
	Decision: The Committee considered the case a	handed over the requisite information/de	tails available in the	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details available in the file to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 19.06.2008.

19	Case No.:17/8/84-ALC3/2008	Party Name:INDIA FASHIONS LTD.	Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Rejected	
	HQ File :01/84/050/00118/AM09/	RLA File :03/94/040/00033/AM09/	Lic.No/Date:0310467751 08.04.2008		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given drawing, design, calculation sheet, CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.				

Case No.:16/8/84-ALC3/2008	 Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Approved
HQ File :01/84/050/00117/AM09/	Lic.No/Date:0310467787 09.04.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities

	present in the meeting	g decided to	o ratify the advance authorization	on issued in this case tak	king cue from SION, A-1823 as detailed below: -
20	Export item	Export	Import item	Qty. allowed	
		Qty.			
	Nylon Filament tow	80000	Caprolactam	88000 Kgs	
		Kgs	Spin Finish Oil	1512 Kgs	
			Titanium Dioxide	432 Kgs.	
	∟ The R.A. shall be advi	sed to take	necessary action subject to co	mpliance of other usual	onditions.

		Case No.:20/8/84-ALC3/2008	1 1 2 11 11	Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Approved
		HQ File :01/84/050/00121/AM09/		Lic.No/Date:0210111242 09.04.2008	
,	21	Decision: The Committee considered the case a earlier fixed the norms by allowing the item of in advised for taking follow up action for conversions.	issue A/A of similar basis for one year	and firm were also	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:19/8/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Approved
HQ File :01/84/050/00120/AM09/	RLA File :35/24/040/00001/AM09/	Lic.No/Date:3510023334 10.04.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given the specific use and justification thereon in respect of import item no. 2 i.e Carbon Fibre in the export products. In view of this Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- (1) The import item at S.No.1 may be allowed as applied for.
- (2) The import item at S.No.2 may not be allowed.

necessary action is still awaited from them.

(3) The import items at S.No. 3 to 7 may be restricted to 14% of FOB value within the overall CIF value in this A/A in terms of licence in terms of General Note for Textiles at S.No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:18/8/84-ALC3/2008	Party Name:INDIA FASHIONS LTD.	Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Rejected			
	HQ File :01/84/050/00119/AM09/	RLA File :03/94/040/00039/AM09/	Lic.No/Date:0310468143 11.04.2008				
23	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given drawing, design, calculation sheet, CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.						

		Case No.:22/8/84-ALC3/2008	1 - 1	Meet No/Date:8/84-ALC3/2008 Status: Deferre			
24	1 [HQ File :01/84/050/00123/AM09/	RLA File :04/24/040/00005/AM09/	Lic.No/Date:0410095227 15.04.2008	Defer Date:19.06.2008		
	- 11	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details available in the file to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 19.06.2008.					

	Case No.:10/8/84-ALC3/2008	1	Meet No/Date:8/84-ALC3/2008 Status: Rejec 22.05.2008			
	HQ File :01/84/050/00111/AM09/		Lic.No/Date:0410095277 16.04.2008			
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given blend ratio of each item of the export product, in absence of which requirement of inputs cannot be computed. In view of this Committee was constrained to reject the case.					

RLA may take suitable consequential action accordingly.

	Case No.:11/8/84-ALC3/2008	Party Name:RR LEATHER PRODUCTS PVT. LTD.,	Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Rejected				
	HQ File :01/84/050/00112/AM09/	RLA File :04/24/040/00006/AM09/	Lic.No/Date:0410095278 17.04.2008					
26	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given drawing, design, calculation sheet, CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.							

	Case No.:13/8/84-ALC3/2008 HQ File :01/84/050/00114/AM09/			Party Na			Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Approved
						Lic.No/Date:3010056011 24.04.2008		
	Decision: The Committee considered the case present in the meeting decided to ratify the advan			•	•		•	technical authorities
	Export item	Export Qty.	Import item		Qty. allowed			
27	Blended yarn of lyocell/combed	100000 Kgs	Tencel Staple Tencil LF	fibre	52500 Kgs. (with 5% wastage)			
	cotton yarn of counts 40s & below (containing Lyocell content 50000 Kgs and cotton content 50000 Kgs		Raw Cotton		70000 Kgs. (As applied for)			
	The R.A. shall be advi	ised to take	necessary action	on subj	ect to compliance of other usua	conditions		

Case No.:12/8/84-ALC3/2008		Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Deferred
HO File :01/84/050/00113/AM09/	RLA File :07/24/040/00027/AM09/	Lic.No/Date:0710057150	Defer Date: 19.06.2008

		25.04.2008
20	Decision: Th	Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from
28	the firm: -	
	(i)	Size-wise details of each export products;
	(ii)	Thickness of each import items.
	lt wa	therefore decided to defer the case for re-listing on 19.06.2008.

				Party N	ame:VMT SPINNING COMPANY LTD.,		Meet No/Date:8/84-ALC3/2008 22.05.2008	Status: Approved
				RLA Fil			Lic.No/Date:3010056084 30.04.2008	
	Decision: The Committee considered the case present in the meeting decided to ratify the advan				norization issued in this case on			es of technical authorities
29	Export item Export Import item Qty.		import item		Qty. allowed			
	Cotton & Modal	100000	Raw Cotton		70000 Kgs. (with 40% wastage)			
	blended yarn containing cotton content 50000 Kgs and Modal content 50000 Kgs	Kgs	Modal Staple Fit	ore	52500 Kgs. (with 5% wastage)			
	The R.A. shall be advised to take necessary action subject to cor				ect to compliance of other usual	conditions		

Case No.111	M/s. Star Wire (India) Ltd.
NC 08/09 dt. 22.05.2008	F.No. 01/84/162/83/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510187337	
dt. 24.07.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision:- The Committee considered the case as per agenda and observed that a similar case has already been cleared on 15.6.2006 based on the written comments furnished by the TC, Mumbai. Accordingly, Committee approved the case on repeat basis by allowing import item @ 6.0 sq.mtrs/pc. The GSM of the fabric shall be maintained both on the export and import side and the firm has to produce No Objection Certificate (NOC) from the Department of Defence Production & Supplies to RLA before effecting exports.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.112	M/s. Shubh Swasan India Pvt. Ltd., Chennai.
NC 08/09 dt. 22.05.2008	F.No. 01/84/50/189/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0410091472 dt.	
11.10.2007.	
RLA, Chennai. Ref. No.04/24/40/233/AM08.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to delete amendment of description of export product mentioned in earlier decision of NC taken on 20.03.2008 as requested by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.113	M/s.Nirvan Clothing Company Ltd.
NC 08/09 dt. 22.05.2008	F.No. 01/84/50/510/AM-05/DES-V
Ratification of input output norms against Advance Authorization No. 0510147346	
dt. 31.12.2004.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. E.Baburaj, Director and of the firm, who appeared for personal hearing in this case. The Committee, after detailed deliberations in consultation with representatives of technical authorities present in the meeting observed that in this case firm have requested for fixation of norms for Ladies Blouse, Ladies Shirts & Girls shirts instead of Children shirts. The Committee observed that export products are already covered under SION and NC has no role to play in this case. R.A may finalise this case as per existing Policy/Procedure.

Firm may be informed accordingly.

Case No.114	M/s. Apex League
NC 08/09 dt. 22.05.2008	F.No. 01/84/162/400/AM-04/DES-V
Grant of EODC in respect of Advance Authorization No.0510021436 dated	
07 07 2000, and No. 0510040418 dt. 23 07 2001	

Decision: The Committee considered the case as per agenda and observed that in respect of A/A No. 0510040418 dt. 23.07.2001, NC has already advised R.A to issued EODC in its meeting held on 27.03.2008 as per GSM calculation submitted by the firm. As regards A/A No.0510021436 dated 07.07.2000, Committee also perused the export data sheet and calculation of GSM made thereon submitted by the firm and found correct. Accordingly in consultation with the representatives of technical authorities present in the meeting, it was decided to accept the GSM calculation and to advise R.A to issue EODC to the firm as per GSM calculation submitted against A/A No.0510021436 dated 07.07.2000. As regards the issue of clubbing these A/A, Committee decided to advise R.A to take necessary action as deemed fit. A compliance report in the matter may be sent to DGFT office.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.115	Ref. from R.A, Bangalore – M/s Arvind Mills Ltd.
NC 08/09 dt. 22.05.2008	F.No. 01/84/162/1232/AM-08/DES-V
Inclusion of Customs no	otification No.93/2004 dated 10.09.2004 in Advance

Authorization No.0710056077 dated 27.02.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case to Policy Division for their necessary action. This case stands closed from here.

Case No.116	M/s. Icon Accessories Pvt. Ltd.
NC 08/09 dt. 22.05.2008	F.No. 01/84/162/20/AM-09/DES-V
Ratification of input output	t norms against Advance Authorization No.0910032962
dated 13.02.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to accept the amendment in the description of import item as requested by the firm.

R.A as well as firm may be informed accordingly.

Case No.117	M/s.Anand International.
NC 08/09 dt. 22.05.2008	F.No. 01/84/50/163/AM-03/DES-V
Ratification of input output norms against Advance Authorization No. 0510056896	
dated 15.04.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the subject A/A has not yet been ratified by NC. The Committee on the basis of available details and in consultation with the representatives of technical authorities present in the meeting decided to ratify the A/A issued in this case as applied by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.118	M/s. FIBER LINKS .
NC 08/09 dt. 22.05.2008	F.No. 01/84/050/00371/AM08/ DES-V
Ratification of input output norms against Advance Authorization No. 0610012844	
11.02.2008	

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to maintain rejection already taken earlier in this case. Firm may be informed accordingly.

Case No.119	M/s. Apex League
NC 08/09 dt. 22.05.2008	F.No. 01/84/50/659/AM-05/DES-V
Request for issue of EODC in respect of Advance Authorization No.0510152705	

dated 09.03.2005 and 0510040418 dt. 23.07.2001.

Decision: The Committee considered the case as per agenda and observed that the export data sheet and calculation of GSM made thereon submitted by the firm is correct. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to accept the GSM calculation and to advise R.A to issue EODC to the firm accordingly against the Advance authorization issued in this case. A compliance report in the matter may be sent to DGFT office.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.120	M/s. V.V.R Global Exports, Tamil Nadu
NC 08/09 dt. 22.05.2008	F.No. 01/84/050/278/AM07/ DES-V
Ratification of input output norms against Advance Authorization No. 3510019565	
14.09.2006	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 19.06.2008.

Case No.121	M/s. Pemi Exports
NC 08/09 dt.22.05.2008	F.NO.1/84/50/284/AM05 -DES-V
Advance Authorization No No.0	0410062410 dt.28.09.2004 – under Para 4.7 of
HBP(Vol1)2004-2009.	
.R.A Chennai, Ref.No.04/24/040/	/170/AM05

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details available in the file to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 19.06.2008.

Case No.122	M/s. RSWM Ltd. Bangalore
NC 08/09 dt. 22.05.2008	F.No. 01/84/050/497/AM07/ DES-V
Ratification of input output norms against Advance Authorization No. 0710049951	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.No	Export Product	•	Import Qty. allowed per Pc of export product
1	Men's Ladies	1)73% Linen 27% Polyester RFD	' '
	Trouser (4421	fabric, width 55" GSM - 165+/-	

Pcs)	10%. 2) 52% Linen 48% cotton RFD	2) 2.45 Sq.Mtrs./Pcs.
	fabric width- 55", GSM- 150+/- 10%. 3) Metal Zips 4) Rivets	3) Net to net basis with accountability clause.4) Net to net basis with accountability clause.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.123	M/s. Gaurav International
NC 08/09 dt. 22.05.2008	F.No. 01/84/050/518/AM03/ DES-V
Ratification of input output	norms against Advance Authorization No. 0510075525
16.12.2002	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/14/08-09/Hosy. dated 21.05.2008 in partial modification of its earlier decision taken on 01.11.2007 as detailed below: -

Export Product	Import Item	Import Qty. allowed per Pc
	•	of export product
		or export product
Ladies Pant made in linen/rayon	linen/rayon solid dyed	2.50 Sq.Mtrs./Pcs.
1	,	
solid dyed fabric, GSM-237+/-10%	fabric, GSM-237+/-10%	
Style No. 1011881		
Ladies Top made in cotton	Cotton spandex stretch	1.30 Sq.Mtrs./Pcs.
spandex stretch fabric, GSM-	fabric, GSM-339+/-10%	
339+/-10%		
Style No. 471706636		
Ladies Pant made in cotton	Cotton spandex stretch	2.50 Sq.Mtrs./Pcs.
spandex stretch fabric, GSM-	fabric, GSM-339+/-10%	
339+/-10%		
Style No. 1011881		

The GSM should match in both import & export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side."

Case No.124	M/s. Alpine Apparels Pvt. Ltd.
NC 08/09 dt. 22.05.2008	F.No. 01/94/180/1093/AM-08/DES-V
Clarification on import under leather group of SION under Target Plus Scheme.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details available in the file to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 19.06.2008.

Case No. 125 M/s. Scorpios Apparels Pvt. Ltd., Faridabad.		
NC 08/09 dt. 22.05.2008	F.No. 01/84/162/291/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0510203031 dt.		
27.4.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009		
RLA, CLA, New Delhi. Ref. No.5/24/40/067/AM08.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that technical details submitted by the firm does not contain any justification/additional inputs to review the case. Hence, it was decided status quo in this case.

Firm may be informed accordingly.

Case No.126	M/s. Synthetic & Rayon Textiles Export Promotion
	Council, Mumbai
NC 08/09 dt. 22.05.2008	F.No. 01/84/162/922/AM-08/DES-V
Application for issue of Advance Authorization.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the comments called for from Deptt. of Revenue are still awaited. It was therefore decided to remind them and defer the case for re-listing on 03.07.2008.

Case No. 127	M/s. Fenner conveyor Belting Pvt. Ltd.	
NC 08/09 dt. 22.05.2008	F.No. 01/84/162/922/AM-08/DES-V	
Application for issue of Advance Authorization.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that belting is of high density fabric and breakage is not possible. Therefore, Committee in consultation with the representatives of technical authorities present in the meeting decided to advise R.A to issue the Advance authorization accordingly and get the same ratified by allowing 4% wastage in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 128	M/s. Colour Lines Incorporated	
NC 08/09 dt. 22.05.2008	F.No. 01/84/162/131/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0710051159		
dt 10 4 2007 – under Para 4 7 of HBP (Vol.I) 2004-2009		

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter NO. 18/2735/07/DP-II/5 dated 01.10.2007 in partial modification of its earlier decision taken on 01.11.2007 as detailed below: -

Export Product	Import Item	Import Qty. allowed per Pc of export product
100% cotton P/L woven Babies Pinafore	100% cotton 16 wales corduoroy fabric, Width- 56/57", GSM-214 unwash, GSM-217 wash, colour- Green	0.72 Sq.Mtrs./Pcs.

100% cotton P/L woven Girls Pinafore	100% cotton 16 wales corduoroy fabric, Width-56/57", GSM-214 unwash, GSM-217 wash,	·
	colour- Green	

The GSM should match in both import & export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 129	M/s. Daman Polythread Ltd	
NC 08/09 dt. 22.05.2008	F.No. 01/84/162/131/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0310440979		
dt. 27.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009		

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis as detailed below: -

Export item	Import item	Qty.allowed
Narrow Woven	Polypropylene	1.051 Kgs./kg
Fabrics, made	Chips/Granules/Resins	
out of PP MF	Master Batch (Polypropylene	0.0415 Kgs/kg
Yarn (Tapes)	dyed Chips relevant colour	
	master batch)	
	U.V.Stabilizer (relevant master	0.010 kgs/kg
	batch)	
	Spin Finish Oil	0.0233 kgs/kg

Further, wastage of 2% may be allowed from filament yarn to narrow woven fabric. The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

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